

IN THE HIGH COURT OF JHARKHAND AT RANCHI
M.A. No. 623 of 2016

**CORAM: HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING.**

For the appellant(s): Mr. Sahbaj Akhtar, Advocate.
For the Insurance Company: Mr. Alok Lal, Advocate.

6/25.03.2021: Counsels for both parties submit that the dispute between the parties
can be settled before the Lok Adalat.

Considering the aforesaid submission of the parties, this matter is
referred to the 'National Lok Adalat', scheduled to be held on **10th April, 2021**.

Anu/-

(ANANDA SEN, J.)